

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NOTIFICATION
INCOME-TAX

New Delhi, the 29th September, 1977.

In pursuance of sub-clause (ii) of clause (b) of the Explanation to sub-section (1) of section 350C of the Income-tax Act, 1961 (43 of 1961), the Central Government, having regard to the stage of development (including the extent of, and scope for, urbanisation) of the areas concerned and other relevant considerations, hereby specifies the areas shown in column (3) of the Schedule hereto annexed and falling outside the local limits of the municipality or cantonment board, as the case may be, shown in the corresponding entry in column (2) thereof, for the purposes of the above mentioned provisions of the Income-tax Act, 1961 (43 of 1961).

SCHEDULE

Serial No.	Name of the municipality or cantonment board.	Details of the area
(1)	(2)	(3)
1.	Bombay, Calcutta, Delhi Hyderabad, Madras and New Delhi.	Areas upto a distance of 15 kilometers in all directions from the municipal limits or, as the case may be, cantonment limits.

(1)

(2)

(3)

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| 2. अहमदाबाद, बंगलौर, कानपुर, लखनऊ, नागपुर और पुणे । | यथास्थिति, नगरपालिक सीमाओं या छावनी सीमाओं से सभी दिशाओं में 12 कि० मि० दूर तक सभी क्षेत्र । |
| 3. आगरा, इलाहबाद, अमृतसर, भोपाल, कोचीन, कोयम्बतूर, धनबाद, ग्वालियर, इन्दौर, जब्बलपुर, जयपुर, जमशेदपुर, लुधियाना, मधुराई, पटना, सेलम, शोला-पुर, श्रीनगर, सूरत, तिहचिरापल्ली, त्रिवेन्द्रम, वाराणसी (बनारस) और वदोदरा (बड़ौदा) । | यथास्थिति, नगरपालिक सीमाओं या छावनी सीमाओं से सभी दिशाओं में 10 कि० मी० दूरी तक के सभी क्षेत्र । |
| 4. अन्य कोई नगरपालिका या छावनी बोर्ड । | यथास्थिति, नगरपालिक सीमाओं या छावनी सीमाओं से सभी दिशाओं में 8 कि० मी० दूरी तक के सभी क्षेत्र । |

[सं० 1999/फा०सं०142(19)/77-टी०पी०एल०]

एस० एन० शेंडे, उप सचिव ।

महा प्रबन्धक, भारत सरकार मद्रणालय, मिन्टो रोड, नई दिल्ली द्वारा
मुद्रित तथा नियंत्रक, प्रकाशन विभाग, दिल्ली द्वारा प्रकाशित 1977

PRINTED BY THE GENERAL MANAGER, GOVERNMENT OF INDIA PRESS, MINTO ROAD,
NEW DELHI AND PUBLISHED BY THE CONTROLLER OF PUBLICATIONS, DELHI, 1977



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 419] नई दिल्ली, बृहस्पतिवार, सितम्बर 29, 1977/अश्विन 7, 1899

No. 419] NEW DELHI, THURSDAY, SEPTEMBER 29, 1977/ASVINA 7, 1899

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

INCOME-TAX

New Delhi, the 29th September 1977

S.O. 691(E).—In pursuance of sub-clause (ii) of clause (b) of the *Explanation* to sub-section (1) of section 35CC of the Income-tax Act, 1961 (43 of 1961), the Central Government, having regard to the stage of development (including the extent of, and scope for, urbanisation) of the areas concerned and other relevant considerations, hereby specifies the areas shown in column (3) of the Schedule hereto annexed and falling outside the local limits of the municipality or cantonment board, as the case may be, shown in the corresponding entry in column (2) thereof, for the purposes of the above mentioned provisions of the Income-tax Act, 1961 (43 of 1961).

SCHEDULE

Serial No.	Name of the municipality or cantonment board	Details of the area
(1)	(2)	(3)
1.	Bombay, Calcutta, Delhi, Hyderabad, Madras and New Delhi.	Areas upto a distance of 15 kilometres in all directions from the municipal limits or, as the case may be, cantonment limits.

(1)	(2)	(3)
2. Ahmedabad, Bangalore, Kanpur, Lucknow, Nagpur and Pune.	Areas upto a distance of 12 kilometres in all directions from the municipal limits or, as the case may be, cantonment limits.	
3. Agra, Allahabad, Amritsar, Bhopal, Cochin, Coimbatore, Dhanbad, Gwalior, Indore, Jabalpur, Jaipur, Jamshedpur, Ludhiana, Madurai, Patna, Salem, Sholapur, Srinagar, Surat, Tiruchirappalli, Trivandrum, Varanasi (Banaras) and Vadodara (Baroda).	Areas upto a distance of 10 kilometres in all directions from the municipal limits or, as the case may be, cantonment limits.	
4. Any other municipality or cantonment board.	Areas upto 8 kilometres in all directions from the municipal limit, or, as the case may be, cantonment limits.	

[No. 1999/F.No.142(19)/77-TPL]

S. N. SHENDE, Dy. Secy.

वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

आय-कर

नई दिल्ली, 29 सितम्बर, 1977

का० आ० 691(अ).—केन्द्रीय सरकार, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 35 ग ग की उपधारा (1) के स्पष्टीकरण के खण्ड (ख) के उपखण्ड (ii) के अनुसरण में सम्बन्धित क्षेत्रों के विकास के प्रक्रम (जिसमें नगरीकरण का विस्तार और उसकी व्यापकता सम्मिलित है) और अन्य सुसंगत बातों को ध्यान में रखते हुए, इससे उपाबद्ध अनुसूची के स्तम्भ (3) में दर्शित और उस के स्तम्भ (2) में की तत्स्थानी प्रविष्टि में दर्शित, यथास्थिति, नगरपालिका या छावनी बोर्ड की स्थानीय सीमाओं के बाहर पड़ने वाले क्षेत्रों को, आय-कर अधिनियम, 1961 (1961 का 43) के उपरोक्त उपबन्धों के प्रयोजनों के लिए, विनिर्दिष्ट करती है।

अनुसूची

क्रम सं०	नगरपालिका या छावनी बोर्ड का नाम	क्षेत्र का ब्यौरा
(1)	(2)	(3)
1.	मुम्बई, कलकत्ता, दिल्ली, हैदराबाद, मद्रास और नई दिल्ली।	यथास्थिति, नगरपालिक सीमाओं या छावनी सीमाओं से सभी दिशाओं में 15 कि० मी० दूरी तक के सभी क्षेत्र।

(1)	(2)	(3)
2.	Amedabad, Bangalore, Kanpur, Lucknow, Nagpur and Pune.	Areas upto a distance of 12 kilometres in all directions from the municipal limits or, as the case may be, cantonment limits.
3.	Agra, Allahabad, Amritsar, Bhopal, Cochin, Coimbatore, Dhanbad, Gwalior, Indore, Jabalpur, Jaipur, Jammu, Jodhpur, Ludhiana, Madurai, Patna, Raipur, Srinagar, Varanasi, Surat, Tiruchirappalli, Trivandrum, Varanasi (Banaras) and Vadodara (Baroda).	Areas upto a distance of 10 kilometres in all directions from the municipal limits or, as the case may be, cantonment limits.
4.	Any other municipality or cantonment board.	Areas upto 8 kilometres in all directions from the municipal limits or, as the case may be cantonment limits.

[No. 1999 / P.No.142(19)/77-TPL]

Sd/-
(S.D. Shende)
Deputy Secretary to the Govt. of India.